IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 3616 of 2020

Kaushal Kishore Pandey … Petitioner

Versus

The State of Jharkhand … Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Md. F. Asnari, Adv.
For the State : Mr. S.Mahto, Addl. P.P.

02 / 14.09.2020 Heard the parties through Video Conferencing.

Mr. Md. F. Asnari, learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners, the defects pointed out by the Stamp Reporter are ignored for the present.

Learned counsel for the petitioner prays for time for filing the supplementary affidavit regarding criminal antecedent of the petitioner.

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to a Bench.

(**ANIL KUMAR CHOUDHARY, J.**)

Smita/-